12.35 Hrs.

MOTION FOR ADJOURNMENT

Alleged Police raj in Delhi and manhandling of two U.P. Ministers

MR. SPEAKER : Yesterday, I told the House that I have received a number of adjournment motions and other motions about the Police raj, about the arrest of U.P. Ministers and all that and I said that, as to which of them should be taken up, I would consult the Business Advisory Committee, and when it is to be taken up and all that. Yesterday, the Business Advisory Committee met; and I am admitting only one motion—there are a number of them—which is No. 1 in the order of series and that is in the name of Shri Yajna Datt Sharma, It reads :

> "The situation arising out of the imposition of Police Raj in the capital resulting in a reign of terror in the University Campus, harassment of innocent citizens and of students passing through the University area and at Railway station and bus terminus, manhandling of two hon. Ministers and a blanket ban on all public demonstrations, gatherings, processions and such other democratic forms for ventilating public opinion."

श्री य० द० शर्मा (अमृतसर) : अध्यक्ष, महोदय, मैं इस स्थगन प्रस्ताव को पेश करने की अनुमति चाहता हूं ।

MR. SPEAKER : Is there any objection ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Yesterday, it was a unanimous decision in the Business Advisory Committee meeting.

MR. SPEAKER : It is unanimously accepted. So, no permission is needed. We will take it up at 4 P.M.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : What about the non-official business ?

MR. SPEAKER : Whether official or non-official business, if an adjournment motion is admitted, it is to be taken up at 4 P.M. That is the rule. We saw that also yesterday. I suggested that we may have it tomorrow. But it was said that it is urgent and that it must be taken up today. The rule also says that it is to be taken up at 4 P.M. So, we will take it up at 4 P.M.

12.38 Hrs.

PAPER LAID ON THE TABLE

Notification under Forward Contracts (Regulation) Act, 1952 and Annual Report of Central Silk Board for 1966-67

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I lay on the Table—

(1) A copy of Notification No. S.O. 4196 published in Gazette of India dated the 30th November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library, See* No. LT—2019/67].

(2) A copy of the Annual Report of the Central Silk Board for the year 1966-67. [*Placed in Library, See* No. LT—2020/67].

12.38½ Hrs.

BUSINESS ADVISORY COMMITTEE

Eleventh Report

संसद-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि यह सभा कार्य मंत्रणा समिति के ग्यारहवें प्रतिवेदन से, जो १४ दिसम्बर, 1967 को सभा में पेश किया गया था, सहमत है ।

श्री जार्ज फर्नेण्डीज (बम्बई दक्षिण) : अध्यक्ष महोदय, इस के सम्बन्ध में मेरा यह संशोधन है कि इस रपट को कमेटी को वापस भेजा जाये ।

इस संशोधन को पेश करते हुए मैं इतना ही कहना चाहता हूंकि—एक तो हजारी रिपोर्ट के बारे में कब बहस होगी। इसी सत्र में यह रिपोर्ट पेश होने वाली थी, लेकिन अभी तक उस के बारे में कोई कदम नहीं उठाया गया।

दूसरे—शेडयूल्ड कास्ट्स एण्ड शेडयूल्ड ट्राइब्स आर्डर्ज अमेण्डमेंट बिल 12 अगस्त को सदन का विरोध करते हुए भी इस को पेश करने का काम हुआ था, लेकिन उस को इस सदन में बहस के लिये अभी तक नहीं लाया गया .....

MR. SPEAKER : That is all right. Your motion is that this Report should be sent back to the Business Advisory Committee. That is all. I do not want a speech on this. You may speak on the Hazari Report and all that. I have understood you. You want this to be sent back to the Committee.

श्री जार्ज फर्नेन्डीज : अध्यक्ष महोदय, मैं नियम 290 के अनुसार संशोधन पेश कर रहा हूं। मेरा संशोधन इसी कारण से है कि हजारी रिपोर्ट पर यहां बहस होनी चाहिये, लेकिन अभी तक ऐसा नहीं किया गया, दूसरे यह जो बिल है, उस के बारे में बहस होनेवाली नहीं है। तीसरे .....

MR. SPEAKER : I have understood you. I will put it to the vote of the House.

श्री जार्ज फर्नेन्डीज : मैं वजह बताना चाहता हूं कि क्यों वापस भेजा जाये। मैं नियम के अनुसार कह रहा हूं .....

SHRI N. SREEKANTAN NAIR (Quilon) : 7 hours have been allotted to the Unlawful Activities Bill. The time should be increased.

MR. SPEAKER : His motion is to refer it back to the Business Advisory Committee, not about the time.

श्री देवराव पाटिल (यवतमाल) : अध्यक्ष महोदय, वह तीन सत्रों से चल रहा है, एजेण्डे में आता है, लेकिन लिया नहीं जाता है। मैं चाहता हूं कि इस शेडयूल्ड ट्राइब्स वाले बिल को इस सत्र में दो-तीन घन्टे देने की इजाजत दीजिये।

श्री हुकम चन्द कछवाय (उज्जैन) : मैं मंत्री महोदय से जानना चाहता हूं कि हमारे सामने काम बहुत है, लेकिन समय कम है, क्या इस को दृष्टि में रखते हुए आप सदन का समय बढ़ाने वाले हैं ?

MR. SPEAKER : Let me answer it. The Committee met yesterday at 4 O'Clock . . . (*Interruption*) I presided over the Committee; therefore, I am responsible to explain here and not the Minister; the Minister was only one of the Members there. The Congress Party also had some members there. I presided over the Business Advisory Committee meeting and, therefore, I am responsible to explain it here. The Minister has nothing to do with it. After announcing it on the floor of the House, we met at 4 O'Clock and a decision was taken, with the representatives of all the Parties being there, unanimously, accommodating every point of view. The decision was taken unanimously but unfortunately it is questioned here. Anyway, I will put his motion to the vote of the House. When there is no respect to what was done there, I will put it to the vote of the House.....

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, इसे वोट के लिए रखने से पहले आप मेरा निवेदन सुन लें ....

MR. SPEAKER : It is a motion which he has moved.

श्री राम सेवक यादव : आप उस के अध्यक्ष बन कर जब यह सारी जिम्मेदारी अपने ऊपर ले लेते हैं तब यह मिनिस्टर साहब बच जाया करते हैं लेकिन मेरा कहना यह है कि सरकारी कामकाज यह मिनिस्टर फौर पार्लियामेंटरी एफेयर्स लाते हैं इसलिए आप सिर्फ उस कमेटी के ऊपर प्रीजाइड करने का ही काम करें और जिम्मेदारी आप अपने ऊपर न ओढें और उस के लिए वह डा० राम

[श्री राम सेवक यादव]

सुभग सिंह जिम्मेदार हैं और यदि कुछ अन्याय होता है तो उस अन्याय के लिए वह जिम्मेदार होंगे ।

MR. SPEAKER : That is all right. The motion is there. Unless he withdraws it, it has to be put to the vote of the House.

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, मैं मोशन को वापिस लेने की अनुमति मांगता हूं ।

MR. SPEAKER : That is all right.

SHRI NAMBIAR (Tiruchirapalli) : Even for withdrawing the motion, the permission of the House is necessary. The procedure is there. We have to follow the procedure.

MR. SPEAKER : The question is :

"That leave be granted to Mr. George Fernandes to withdraw the motion that he has moved."

The motion was adopted.

MR. SPEAKER : Now I put Dr. Ram Subhag Singh's motion to the vote of the House.

The question is :

"That this House agrees with the Eleventh Report of the Business Advisory Committee presented to the House on the 14th December, 1967."

The motion was adopted.

श्री कंवर लाल गुप्त (दिल्ली सदर) : मौजूदा सैशन को बढ़ानें के लिए अध्यक्ष महोदय आप को क्या कहना है ?

MR. SPEAKER : I will tell him. We discussed about this also. There was some urgent business of Government and there was also the Foreign Affairs debate. So, the whole matter was placed before the Committee and the Committee decided that we should sit tomorrow, *i.e.*, the first extension, and also on the next Saturday, *i.e.*, the 23rd December. Beyond that, we cannot extend because of Christmas and all that. Therefore, the maximum time that is available for us is upto the 23rd December. Of course, we are sitting tomorrow also. To the extent possible, we shall finish the business.

12.44 HRS.

OFFICIAL LANGUAGES (AMENDMENT) BILL—*contd.*

CLAUSE 2—(*Substitution of new section for section* 3)—*contd.*

MR. SPEAKER : For the Second Reading the time allotted was five hours. The time taken is 4 hours and the balance is one hour. Then we have another two hours for the Third Reading. Therefore, we should try to finish it by 3.30 P.M. today, before we take up the Private Members' business.

Shrimati Savitri Shyam to continue her speech.

श्रीमती सावित्री श्याम (आंवला) : अध्यक्ष महोदय, मैं कल कह रही थी कि हिन्दी के उग्र समर्थकों ने हिन्दी को हानि पहुंचाई है और आज भी हिन्दी के विकास के लिए जिस प्रकार का तरीका अपनाया जा रहा है उससे भी हिन्दी की सेवा होने वाली नहीं है । मैंने जनसंघ के नेता श्री अटल बिहारी वाजपेयी के भाषण को बड़े ध्यान से सुना । उन्होंने अपने भाषण में कहा कि हम कोई भी हिंसात्मक प्रवृतियां अपनाना नहीं चाहते । इस में कोई दो राय नहीं हैं कि कोई भी शान्तिप्रिय व्यक्ति इस बात को नहीं चाहेगा किन्तु मैं उन से जानना चाहती हूं कि जब लखनऊ में 2 दिसम्बर को वह पहुंचे और हिन्दी सेना के विद्यार्थियों को उन के आन्दोलन प्रदर्शन आदि के लिए बधाई दी और आवाहन किया कि हिन्दी के ऐजिटेशन को और उग्र किया जाये · ·